

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.6- IA/986(AHM) 2024  
In  
CP(IB) 203 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

FM India Supply Chain Pvt Ltd  
V/s  
IMP Powers Ltd

.....Applicant

.....Respondent

**Order delivered on: 03/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Jaimin Dave, Advocate  
For the Respondent : Mr. Rajiv Chawla, Adv for Mr. Arjun Sheth, Advocate

**ORDER**  
**(Hybrid Mode)**

**IA/986(AHM) 2024**

This is an application filed by the applicant under Section 60(5) of Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 for reliefs and concessions, with the following reliefs:

- a. *YOUR LORDSHIPS may be pleased to allow the present application;*
- b. *YOUR LORDSHIP may be please to grant reliefs, concessions, waives and direction as per Annexure-"G" to the present application;*
- c. *YOUR LORDHIP may be pleased to grant any other relief as may deem fit in the interest of justice.*

However, as of date, no sale certificate has been issued in favour of the present applicant. Therefore, the reliefs that have been sought in this IA are pre-mature, as no right has accrued to seek relied as prayed.

Therefore, **I.A. No. 986(AHM) 2024** is dismissed as premature, with the liberty to file a fresh as and when the right is in the applicant's favour is accrued, if at all.

-sd-  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**